

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:462

ANSWERED ON:28.07.2010

EFFECT FROM ILLEGAL MINING

Khairi Shri Chandrakant Bhaurao;Kodikunnil Shri Suresh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether illegal mining has destroyed ponds and polluted vast areas on the border of Karnataka and Andhra Pradesh:
- (b) if so, the steps taken/being taken by the Government to end such activities;
- (c) whether any action plan has been contemplated to control such illegal mining; and
- (d) if so, the details thereof and if not, the reasons, therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d) Mining carried out without obtaining necessary approvals from the concerned authorities under different Acts, Rules and Guidelines thereunder, and without approved mining plan is generally termed as illegal mining. Thus mining so carried out causes more damage to the surrounding environment including water bodies. No specific complaint/ report on destruction of ponds and vast area on the border of Karnataka and Andhra Pradesh due to illegal mining has, so far, been received in the Ministry. In case of legal mining, methods are prescribed to mitigate the adverse impacts of mining process. While approving the mining proposals necessary stipulations are made subject to which mining is permitted. The compliance of these stipulations are regularly monitored by the State/UT Governments through their State Pollution Control Boards. The Central Government also through its Regional Offices conducts monitoring.